

Important among these are indicated below:

- (i) sanctioning of additional share capital to identified Regional Rural Banks with satisfactory track record in a phased manner;
- (ii) lowering of interest on refinance provided by sponsoring banks to Regional Rural Banks;
- (iii) investment of funds for SLR requirements in securities of better yield;
- (iv) enlargement of the scope of lending by RRBs;
- (v) a more active role by sponsoring banks in fund management, staff training and internal audit; and
- (vi) close monitoring to improve productivity.

#### **Indigenous Components Industry**

\*936. SHRI K. V. SHANKARA GOWDA:  
SHRI G. S. BASAVARAJU:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the lack of orders for indigenous components industry in the new digital telephone exchange;

(b) the target of electronics output in the Seventh Plan;

(c) whether a set back to indigenous production in components industry due to lack of orders would seriously affect the electronic plan; and

(d) if so, the steps being taken or proposed by Government to remedy the situation to help achieve the Seventh Plan target?

THE MINISTER OF STATE IN THE

MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE. (SHRI K.R. NARAYANAN): (a) The production of E-10 B digital electronic exchange at the ITI unit in Mankapur, UP commenced in 1985-86. Majority of the components like PCBs, Hybrid circuits connectors, relays, etc. required by the unit will be produced by them in-house. There is, thus, limited scope for procurement of these components from outside sources. A Monitoring Committee on indigenisation of electronic components for the E-10 B exchange has been set up continuously monitor and accelerate their pace of indigenisation. The Committee will monitor both in-house manufactured components as well those to be obtained from outside sources. Evaluation of the latter has already commenced.

(b) The production target for electronics output in the terminal year of the Seventh Five Year Plan is Rs. 10,860 crores.

(c) No, Sir. The production and indigenisation programme of the electronics industry is proceeding satisfactorily and components production is not likely to be a bottleneck for the achievement of the Seventh Five Year Plan target.

(d) Does not arise.

#### **Financing by Shipping Development and Committee**

\* 937. SHRI R.S. MANE: Will the MINISTER OF FINANCE be pleased to state:

(a) the amount lost due to bad assessment and easy financing by Shipping Development Fund Committee; and

(b) whether Government have started looking into or propose to look into various actions of Shipping Development Fund

Committee so as to save enormous assets?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). The Shipping Development Fund Committee has been wound up with effect from 3.4.1987 under the provisions of Shipping Development Fund Committee (Abolition) Act, 1986 and its assets and liabilities have vested in Government of India consequent to its abolition. An amount of Rs. 456.21 crores and Rs. 2.94 crores was overdue to the erstwhile SDFC from shipping and fishing companies respectively as on 31.1.1987. The SDFC had issued legal notices and initiated legal proceedings in respect of certain shipping companies who had defaulted in their payments. A new organisation under the name of 'Shipping Credit and Investment Company of India (SCICI)' has been set up on 8th December, 1986 to undertake financing of inter-alia merchant shipping vessels and fishing trawlers. SCICI has also started looking into the viability of various sick shipping companies. SCICI would prepare rehabilitation packages in respect of those companies which are found to be viable. Recovery of dues in respect of defaulting companies would be pursued in accordance with law.

**Branches of New Bank of India running in losses**

938. SHRI RAM BHAGAT PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether a number of branches of New Bank of India are running in losses;

(b) the amounts spent by the bank on purchase of materials without calling any tenders for its Golden Jubilee Celebrations;

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE

MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). The Public Sector Banks including New Bank of India prepare their Profit & Loss Account and Balance Sheet in the forms set out in the Third Schedule of the Banking Regulation Act, 1949. Only the profit/loss position of the bank as a whole during the year is required to be incorporated in the Profit & Loss Account and the Balance Sheet. Branch-wise profit and loss position is not published. The published profits of New Bank of India for the year 1986 was Rs. 141.46 lakhs.

New Bank of India has reported that it has spent a sum of about Rupees one lakh and six thousand for purchase of materials in connection with the Golden Jubilee Celebrations of the bank. Of this, materials worth about Rupees seventy six thousand were purchased from Government agencies/Public Sector Undertakings/Government approved suppliers. Materials worth about only Rupees thirty thousand were purchased from other suppliers without calling for tenders. According to the bank, this comprised of a number of items involving small amounts and the detailed procedure for calling tenders was not considered necessary for such purchases

**Funds allocated to A.P. for Wildlife Conservation**

939. SHRI V. TULSIRAM. Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) the funds allotted to the State of Andhra Pradesh for wildlife protection during the last three years and for 1987-88.

(b) the details of the fund to be provided to the State during the remaining period of the Seventh Plan, and

(c) the extent to which Government of Andhra Pradesh have achieved the goals in protecting the wildlife?

THE MINISTER OF ENVIRONMENT